

tries like China have broadlisted some of the Indian companies, particularly in Guntur in Andhra Pradesh.

SHRI P. CHIDAMBARAM : Sir, I do not have the information with me. I can collect it and give it to my friend.

[Translation]

**Delhi Transport Corporation
Employees**

*529 **SHRI GAYA PRASAD KORI :** Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total number of employees working in the Delhi Transport Corporation;

(b) whether the Government are formulating any scheme for privatisation of D. T. C.; and

(c) if so, what will be the fate of the employees after privatisation?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER) : (a) There are 41253 employees working in the Delhi Transport Corporation.

(b) No, Sir.

(c) Does not arise in view of reply to (b) above.

[Translation]

SHRI GAYA PRASAD KORI : I would like to know the number of temporary and permanent employees, separately.

[English]

SHRI JAGDISH TYTLER : Well, Sir, I would like to inform the Member

that I do not have this information just now. I thought that the hon. Member was more concerned with many more important things than this. But I would like to inform him that I do not have the figures as to how many are permanent and how many are temporary.

[Translation]

SHRI GAYA PRASAD KORI : I am asking the number of temporary employees, whose services are yet to be confirmed.

SHRI JAGDISH TYTLER : I do not have the information with me now.

SHRI GAYA PRASAD KORI : Are the same facilities provided to temporary employees which are given to permanent employees ?

[English]

SHRI JAGDISH TYTLER : Sir, as per the D.T.C. rules, they are getting all the facilities. I would like to inform that these are mere technical things which are given in the agreement which they sign with the D.T.C.

[Translation]

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, the Hon. Minister said just now that there is no likelihood of privatisation. Mr. Speaker, Sir, I believe it is being done through backdoor. Just now the hon. Minister made a statement that permits are being issued for 3,500 private buses. In the Executive Council of Delhi Administration when the agreement was in the offing, a proposal was passed three years ago which said that this kind of privatisation would be allowed in Delhi. Since S. T. A. is a

semi-judicial body, the Government cannot force it to abide by any decision taken by Government. In this connection, my question is why such an undertaking was given to private bus operators? Now-a-days the D. T. C. bus fare is rupee one per ticket and as a result of this privatisation through backdoor the ticket will cost Rs. 5. Has the whole policy been framed after discussing the matter with the Delhi Administration and M. P.s of Delhi or not?

SHRI JAGDISH TYTLER : I would like to inform the hon. Member that the requirement of buses in Delhi at the end of Seventh Plan was 7,500. Now-a-days we have only 5 thousand buses in all, both D. T. C. and private taken together. We have been holding talks with the Delhi Administration and all the private bus operators for the last 10-15 days, because the commuters are facing inconvenience because of shortage of buses in Delhi. We decided to take up the matter with the Delhi Administration and inform them to grant permit to nearly 3000 private bus-owners which will operate under Delhi Administration and D. T. C. and this way we can provide facilities to the people of Delhi.

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, my question has not been replied. I have asked a simple question that the proposal of Executive Council of Delhi Administration which is a kind of cabinet was received three years ago. The Executive Council of your Congress-controlled Delhi Administration, whose C. E. C. was Shri Jag Pravesh Chandra. . . . (*Interruptions*)

MR. SPEAKER : Khuranaji, if you say so, how is privatisation possible

through backdoor, when this proposal is there?

SHRI JAGDISH TYTLER : This is no privatisation. We won't close down the D. T. C.

SHRI MADAN LAL KHURANA : D. T. C. is bringing 3 thousand more private buses, what is all this?

MR. SPEAKER : Khuranaji, please don't say so. The business of the House cannot be conducted in this manner?

SHRI MADAN LAL KHURANA : But my question has not been replied.

[*English*]

SHRI JAGDISH TYTLER : I would like to inform the Hon. Member that I feel that he is as much concerned for the people of Delhi as I am. Now, I would like to help the people of Delhi who are really suffering. I would like to give a little background. If you were to take the fare for a scooter and D.T.C. for the same distance, you are paying 50 paise for D.T.C. bus for the first six kilometres whereas you are paying something like Rs. 15/- for the scooter. If you are to travel for a distance of 15-30 kilometres, you are paying something like Rs. 28/- for scooter. If I were able to give a bus service, without standing and with comfortable seating position, and I charge Rs. 1 to 4 for that distance, I think that the people of Delhi would be very happy. It is not a backdoor. I am not closing the D.T.C. or retrenching anybody. I am just giving the requirement which is very much necessary for the people of Delhi. As I told you the requirement is of 7,500 buses. As far as the decision of the Metropolitan Council is

concerned—you had mentioned the name of Shri Jag Parvesh Chandra—he may have taken a decision. But today's need is that the people of Delhi require 7,500 buses which I can not give them. This is the only way available to me, that I will allow the private operators to come under the conditions which are going to be laid so that nobody takes advantage of it.

[Translation]

SHRI MADAN LAL KHURANA : Mr. Speaker, Sir, my question has not been replied. . . . (Interruptions) S. T. A. is a semi-judicial body. Unless the decision taken by Delhi Administration is changed how would the people of Delhi get the facilities?

SHRI KALKA DAS : Mr. Speaker, Sir, there was a time when D.T.U. was functioning in Delhi and the number of buses was too small. Jana Sangh was in power in Delhi in those days and we gave an advertisement inviting persons interested in running a private bus of their own. Since D.T.C. remained the sole agency for transport, if anybody wanted to operate buses he could do so under D.T.C., but he was required to pay Rs. 750 to the D.T.C. This way the Government got revenue from the buses operated under this arrangement and the problem of transport was also solved.

MR. SPEAKER : Please ask the question, what is the question?

SHRI KALKA DAS : I am coming to that. Just now the hon. Minister said that three thousand buses were coming in Delhi and permission would be granted to private buses. I would like to know whether anything will be charged from the private bus

operators. Secondly, there is a move to introduce three thousand buses and thereby privatise buses in Delhi. May I know from the hon. Minister whether 22 per cent quota would be reserved for the operators belonging to the Scheduled Castes? Whether there is a scheme to include bus operators from Scheduled Castes also?

SHRI JAGDISH TYTLER : Of course. The quota of Scheduled Castes, ex-servicemen, co-operatives etc. is fixed and there won't be any cut in that.

SHRI KALKA DAS : Mr. Speaker, Sir, my question has not been replied. I had asked, whether there was any scheme with the Government to charge something from them.

MR. SPEAKER : First of all, you make a long speech and then say that the second question is left.

SHRI KALKA DAS : I want to know only whether D.T.C. will charge some money from the private operators whose buses will be utilised by the D.T.C.?

[English]

SHRI JAGDISH TYTLER : We are already working on that. We have not taken any final decision.

[Translation]

SHRI GEORGE FERNANDES : Mr. Speaker, Sir, for the last 8-10 days, we have been reading the statement of the Minister that three thousand more buses will come on the roads of Delhi within the ensuing three months. Three thousand more buses means nearly 300 crore rupees, be they private or public, but we need Rs. 3 crore. And when 300 buses are

manufactured, these will be manufactured in some factory. I would like to know as to what arrangement has been made by the Government to bring three thousand buses in Delhi within the coming three months and the source from which the money will be arranged.

MR. SPEAKER : Will it be possible within three months.

SHRI GEORGE FERNANDES : Yes Sir, their statements are appearing in the newspapers.

SHRI MADAN LAL KHURANA : It is said that buses in this number will be coming in Delhi within three months.

[English]

SHRI JAGDISH TYTLER : Sir, as far as the chassis is concerned, we the Delhi Administration people, are already in touch with the manufacturers and they have assured that the chassis will be available to them.

As far as the finances are concerned, this is not our concern. The people to whom we have been talking, all the associations of Delhi and all the private operators, said that they would make their own arrangement either through the banks or through their own means.

As far as the manufacturing of the body is concerned, that probably is the second question.... (Interruptions)....

[Translation]

Let me speak, Madanlalji, I am speaking. Please allow me to reply. I am replying to his question.... (Interruptions)....

SHRI MADAN LAL KHURANA : You are intimidating me. Mr. Speaker, Sir, please see how he is behaving with me.... (Interruptions).... Why are you intimidating me, I don't belong to your party.... (Interruptions)....

SHRI JAGDISH TYTLER : I am giving a reply to Shri George Fernandes and I did not know that you are not interested in listening to it. I am giving reply to his question, but while I was replying, you started disturbing by talking to Mr. Speaker. That is why I requested you to be quiet just for two minutes to listen to the reply of the question asked by Shri George Fernandes. That is what I am saying.... (Interruptions).... The second part of this question is about the manufacturing of body of buses. The private bus operators of the country came to us and discussed the matter with us. They said that such facilities were available in 7 states where such buses would start plying on the roads within 3-4 months after the permit were available.

[English]

DR. KARTIKESWAR PATRA : Sir, is there any apprehension of retrenchment of employees of Delhi Transport Corporation due to privatisation of buses? The Delhi Transport Corporation could not compete to supply the buses for which it is facing a lot of trouble. It could not have the required number of buses to provide jobs to their employees and consequently they are to be retrenched.

SHRI JAGDISH TYTLER : I do not think so. There is a shortage of drivers or conductors.

[Translation]

SHRI RAJENDRA AGNIHOTRI : Mr. Speaker, Sir, the Hon'ble Minister has given a specific figure of the employees. I would like to ask the hon'ble Minister what is their plan to regularise the temporary employees? And how long will it take to promote those who have not been promoted so far?

[English]

SHRI JAGDISH TYTLER : Sir, I would like to answer the previous question also because I did not have the figures at that time. All the 41,253 employees are treated equally as far as the DTC is concerned. I have no scheme to retrench anybody from the DTC. The retirement of employees is a different thing. But there is no scheme to retrench anybody from the DTC.

SHRI GEORGE FERNANDES : Sir, at this moment, there are 1,000 casual workers in the DTC. So, I challenge the Minister's statement.

[Translation]

MR. SPEAKER : Next question No. 530, Shri Vijay Kumar Yadav.

SHRI RAJENDRA AGNIHOTRI : Mr. Speaker, Sir, I have not got the answer to my question. I seek your protection.

MR. SPEAKER : It is not like that. What are you doing? You do everything as you wish. I had given you an opportunity.

SHRI RAJENDRA AGNIHOTRI : Mr. Speaker, Sir, I seek your protection.

MR. SPEAKER : No, it is enough, it is over.

[English]

Malpractices/Fraud Cases in Banks

*531. SHRI RAM KAPSE : Will the Minister of FINANCE be pleased to state :

(a) the number of malpractices/fraud cases reported/detected in the public sector banks during 1991 so far and the amount involved therein, bank-wise; and

(b) the steps taken or proposed to be taken by the Government to recover the amount involved in these cases and to check recurrence of such malpractices/frauds in banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) and (b) A Statement is laid on the Table of the House.

STATEMENT

(a) and (b) The number of cases of frauds reported/detected in public sector banks in India during the period from 1-1-91 to 30-6-91 (latest available), the amounts involved therein and amounts recovered are given in the Annexure, bank-wise.

Government, Reserve Bank of India and Banks take steps from time to time for prevention and prompt detection of frauds. Some of these steps are as follows :

(i) Strengthening of control mechanism by banks through inspections, audits and periodic returns;

(ii) The clearing of arrears in balancing of books and reconciliation of inter-branch accounts on a continuous basis;